

Reserved

Central Administrative Tribunal, Allahabad Bench,
Allahabad

CCP No.330/00052/2019 in O.A. No. 159/2012

Pronounced on 11th April, 2019.

Hon'ble Mr. Justice Bharat Bhushan, Member (J)
Hon'ble Ms. Ajanta Dayalan, Member (A)

Havaldar Singh r/o 123, Sangam Park, Khora Colony,
Sector-62, Noida.

Applicant

By Advocate: Sri A.D. Singh

Versus

1. Vinay Prakash Singh, Chief Post Master General, U.P. Circle, Lucknow.
2. Ms. Priyanka Mishra, Senior Superintendent of Post Offices, Ghaziabad Division, Ghaziabad, presently posted Assistant Director General, (C.P./Training) Department of Post, Dak Bhawan, New Delhi-110001.
3. Ram Naresh Sikaria, Senior Superintendent of Post Offices, Ghaziabad Division, Ghaziabad.
4. Suresh Chand, Assistant Superintendent of Post Offices, Noida Sub Division, Noida.

Respondents

By Advocate: Sri L.P. Tiwari

ORDER

Hon'ble Mr. Justice Bharat Bhushan, Member (J)

This fresh Civil Contempt Application No.330/00052/2019 has been moved by the applicant Sri Havaldar Singh against the respondents. Ordinarily, notices are issued to the respondents. However, Sri L.P. Tiwari advocate has appeared before the Tribunal in this case on behalf of the respondents. He has submitted that the present contempt petition in the present form is not maintainable. He has also drawn the attention of this Tribunal towards the two OAs, O.A. No.159/2012

and O.A. No. 1361/2015 along with contempt petition No. 26/2017.

2. After careful perusal of records, we believe that it would be appropriate to seek written/formal objection from Sri L.P.Tiwari learned counsel for respondents on limited point of maintainability of this contempt petition. Accordingly following orders are passed:-

- i) Sri L.P.Tiwari advocate for respondents may file his written objection regarding maintainability of contempt petition within 15 days.
- ii) Office is directed to summon the record of O.A. No. 159/2012 and O.A. No. 1361/2015 along with contempt petition No. 26/2017 for the date fixed only.
- iii) List this case on 6.5.2019 for hearing on the point of maintainability and legal sustainability of this contempt petition. It is made clear that we have not summoned any respondents as of now.

(AJANTA DAYALAN) (JUSTICE BHARAT BHUSHAN)
MEMBER (A) MEMBER (J)

HLS/-

